

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. M.A. 506/99  
(O.A. 1422/97)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Hon'ble Mr. G.S. Maingi, Administrative Member

MAOJ KUMAR

VS.

GOPAL SIL & OTHERS

For the applicant : Mr. S.K. Dutta, counsel

For the respondents : Mr. B.C. Sinha, counsel (original applicant)  
Mr. S. Chowdhury, counsel (off. respdts.)

Heard on : 09.12.99

Order on : 09.12.99

O R D E R

We have heard the ld. counsels for both sides regarding the Miscellaneous application bearing No. M.A. 506/99. Ld. counsel, Mr. S.K. Dutta appearing on behalf of the applicant in the M.A. has submitted that the applicant, Manoj Kumar (in M.A.) should be added as an intervener in this case as he has been selected and empanelled for the post in question and the said panel dated 11.12.97 is being challenged before this Tribunal. Ld. counsel, Mr. B.C. Sinha who appears for the original applicants in this case, has submitted that the applicant (in M.A.) has no locus standi to appear as intervener in this matter.

2. Considering the aforesaid circumstances, we do not find any impediment to allow the applicant in this M.A. to be an intervener in this matter. Accordingly, the prayer made by ld. counsel, Mr. Dutta is allowed. The applicant, Manoj Kumar is allowed to be an intervener without making him party respondent in this case. Thus the M.A. is disposed of without any cost.